

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-315/ND/2017

IN THE MATTER OF:

Jai Kumar Jain & Anr.

.. PETITIONER

Vs.

MVL Ltd

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant :

For the Respondents : Mr. Vaibhav Tyagi, Advocate

For the RD (N) :


For the Intervener :

ORDER

None appears for the petitioner. Ld. Counsel for the Corporate Debtor Mr. Vaibhav Tyagi is present and represents that lease transactions pertaining to immoveable property and whether the said transaction can be categorized as an 'Operational Debt' and the petitioner can be classified as an Operational Creditor or otherwise is pending before the Hon'ble NCLAT arising out of the Order of this Tribunal, and the same is listed for hearing on 04.01.2018.

Taking into consideration the same, let the matter be posted on 11.1.2018.

List on 11.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.12.2017